

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

UNSTARRED QUESTION NO:2832
ANSWERED ON:07.02.2014
PROFIT SHARING BY MINING UNITS
Karwariya Shri Kapil Muni;Patle Kamla Devi

Will the Minister of MINES be pleased to state:

- (a) whether the public sector mining units propose to share the profit earned from mining activities with the persons displaced from the lands including the tribals;
- (b) if so, the details thereof;
- (c) whether the Government has constituted any Committee for resettlement and rehabilitation of the persons affected by the mining activities;
- (d) if so, the details and the composition thereof along with the recommendations made by the Committee and the follow-up action taken by the Government thereon; and
- (e) the details of the schemes launched by the Government for the welfare and rehabilitation of the persons affected by mining activities?

Answer

THE MINISTER OF MINES (SHRI DINSHA PATEL)

(a)&(b): The Guidelines on Corporate Social Responsibility (CSR) and Sustainability for Central Public Sector Enterprises (CPSEs), which came into effect on 1st April 2013 mandates CPSEs to make budgetary allocation as indicated below, for CSR and sustainability activities /projects, inter-alia, includes capacity building, inclusive socio- economic growth, environment protection, upliftment of the marginalized and under-privileged sections of the local communities including project affected persons so that avenues are created for their employment and income generation:

Sl. No.	Profit after Tax (PAT) in the previous year	Budgetary allocation for CSR and Sustainability activities as % of PAT in previous year
(i)	Less than Rs. 100 Crore	3% - 5%
(ii)	Rs. 100 Crore to Rs. 500 Crore	2% - 3%
(iii)	Rs. 500 Crore and above	1% - 2%

(c)&(d): Government has constituted a National Monitoring Committee in the Department of Land Resources, Ministry of Rural Development for reviewing and monitoring the progress of implementation for Rehabilitation and Resettlement Schemes under National Rehabilitation and Resettlement Policy, 2007, which monitors the mining projects as well. The composition of the National Monitoring Committee is annexed. So far, the Committee has not submitted any recommendation with regard to mining sector.

(e): The National Rehabilitation and Resettlement Policy, 2007 (NRRP-2007) provide for the basic minimum requirements and all projects leading to involuntary displacement of people must address the rehabilitation and resettlement issues comprehensively. The State Governments, Public Sector Undertakings or agencies shall be at liberty to put in place greater benefit levels than those prescribed in the NRRP-2007. The State Governments are the owners of land and also mineral wealth. Therefore, for mining projects, the State Governments grant mineral concessions as well as administer the Rehabilitation & Resettlement measures as per their policy for people affected by mining. Further, the Central Government has enacted the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The aforesaid Act inter-alia provides for minimum displacement to affected families along with comprehensive rehabilitation & resettlement benefits. The Act has come into force w.e.f. 01.01.2014.